

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-2425(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Jlndal India Thermal Power Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 23.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Abhirup Dasgupta, Ms. Ishaan Duggal and
Ms. Bhawana Sharma, Advs.

For the Respondent

ORDER

List on 19.04.2021.

- sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)